[11 May, 2006]

Government is implementing a Centrally Sponsored Scheme of Technology Mission for Integrated Development of Horticulture in Uttaranchal. The scheme is implemented in a Mission mode approach and assistance is provided to farmers for expansion of various horticultural crops and for creation of infrastructure facilities such as nurseries, community water tanks, drip irrigation, green houses etc. besides providing assistance @ Rs. 50 lakhs for establishment of integrated mushroom units under public sector.

## **Discussions of SEZ issues**

2576. SHRIMATI SHOBHANA BHARTIA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

whether Government have decided to take up with various State Governments the issues concerning the Special Economic Zones for attracting greater investment;

if so, whether in a meeting for setting up a SEZs he asked entrepreneurs to come up with State-specific issues which he would discuss with respective State Government to make such zones attractive for investment and generate employment;

if so, what were the outcome of the discussions held with State Governments in this regard; and

whether Government have accepted the suggestion for further simplification of the process and regulating aspects of the Act?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JAIRAM RAMESH): (a) to (d) The policy of the Government is to encourage and facilitate the establishment of Special Economic Zones (SEZs) in the private sector or joint sector in association with the State Governments or by the State Governments themselvesrThe State Government have an important role to play in the establishment of the SEZs and a formal approval is not given by the Central Government without the recommendation of the respective State Government. The Special Economic Zones Act, 2005 and Special Economic Zones Rules, 2006 contain provisions requiring the State Governments to provide certain facilities and incentives, which include granting exemptions from State taxes, levies and duties to the Developer or the Units in the SEZs and providing for single window clearance.

233